

[1]

**SC No.6/19**  
**CNR No.DLCT11-000518-2019**  
**State vs. Gopal Goyal Kanda & Anr.**

05.10.2020 **(Proceeding through VC on CISCO WEBEX)**  
Present: Sh. Manish Rawat, learned Additional PP for the State.  
A-1 Gopal Goyal Kanda is absent.  
Sh. R. S. Malik and Sh. Sparsh Chaudhary, learned counsels  
for A-1 Gopal Goyal Kanda through VC.  
A-2 Ms. Aruna Chaddha through VC.

Today, the case was listed for PE. **Vide order No.E-16117-16186/Cases Transfer/CBI/RADC/Gaz./2020 dated 04.10.2020**, Learned Principal District & Sessions Judge-cum-Special Judge (PC Act), CBI, RADC, New Delhi has withdrawn the present case from the court of undersigned and has transferred the same to the court of Sh. Vikas Dhull, Ld. Special Judge (PC Act), CBI-23, RADC, New Delhi.

Matter be put up before the transferee court today itself at **02.30 pm**. Parties are directed to appear before the court of Sh. Vikas Dhull, Ld. Special Judge (PC Act), CBI-23, RADC, New Delhi. Ahlmad is directed to send the file complete in all respect to the transferee court.

***The Digitally signed order be placed in file and copy of the order be sent to Computer Branch, RADC for uploading on Official Website.***

**AJAY**  
**KUMAR**  
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**(AJAY KUMAR KUHAR)**  
**Additional Sessions Judge/  
Special Judge (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi : 05.10.2020 (SR)**

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[1]

**Ct. Case No.11/19**  
**CNR No.DLCT11-000398-2019**  
**Assistant Director, DoE vs Om Prakash Chautala**

05.10.2020 (Proceeding through VC on CISCO WEBEX)

Present: None.

File taken up today on receipt of order No.**E-16117-16186/Cases Transfer/CBI/RADC/Gaz./2020** dated **04.10.2020**, vide which Learned Principal District & Sessions Judge-cum-Special Judge (PC Act), CBI, RADC, New Delhi has withdrawn the present case from the court of undersigned and has transferred the same to the court of Sh. Vikas Dhull, Ld. Special Judge (PC Act), CBI-23, RADC, New Delhi.

In view of the above, the present case stands transferred to the court of Sh. Vikas Dhull, Ld. Special Judge (PC Act), CBI-23, RADC, New Delhi.

Ahlmad is directed to send the file complete in all respect to the transferee court and notify on the Notice Board.

***The Digitally signed order be placed on file and copy of the order be sent to Computer Branch, RADC for uploading on Official Website.***

**AJAY**  
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**(AJAY KUMAR KUHAR)**  
**Additional Sessions Judge/**  
**Special Judge (PC Act),**  
**CBI-09 (MPs/MLAs Cases),**  
**RADC, New Delhi: 05.10.2020 (SR)**

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**DL-00036**

**SC No.09/19**  
**CNR No. DLCT11-000977-2019**  
**DoE v Surendra Kumar Jain & Ors.**

05.10.2020 **(Proceeding through VC on CISCO WEBEX)**  
Present: None.

File taken up today on receipt of order No.E-16117-16186/Cases Transfer/CBI/RADC/Gaz./2020 dated 04.10.2020, vide which Learned Principal District & Sessions Judge-cum-Special Judge (PC Act), CBI, RADC, New Delhi has withdrawn the present case from the court of undersigned and has transferred the same to the court of Sh. Vikas Dhull, Ld. Special Judge (PC Act), CBI-23, RADC, New Delhi.

In view of the above, the present case stands transferred to the court of Sh. Vikas Dhull, Ld. Special Judge (PC Act), CBI-23, RADC, New Delhi.

Ahlmad is directed to send the file complete in all respect to the transferee court and notify on the Notice Board.

***The Digitally signed order be placed on the file and copy of the order be sent to Computer Branch, RADC for uploading on Official Website.***

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**(AJAY KUMAR KUHAR)**  
**Additional Sessions Judge/  
Special Judge (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi : 05.10.2020 (SR)**

**Ct Case No.23/19**  
**CNR No. DLCT11-000987-2019**  
**SFIO vs. Surender Kumar Jain & Ors.**

05.10.2020 **(Proceeding through VC on CISCO WEBEX)**  
Present: None.

File taken up today on receipt of order No.E-16117-16186/Cases Transfer/CBI/RADC/Gaz./2020 dated 04.10.2020, vide which Learned Principal District & Sessions Judge-cum-Special Judge (PC Act), CBI, RADC, New Delhi has withdrawn the present case from the court of undersigned and has transferred the same to the court of Sh. Vikas Dhull, Ld. Special Judge (PC Act), CBI-23, RADC, New Delhi.

In view of the above, the present case stands transferred to the court of Sh. Vikas Dhull, Ld. Special Judge (PC Act), CBI-23, RADC, New Delhi.

Ahlmad is directed to send the file complete in all respect to the transferee court and notify on the Notice Board.

***The Digitally signed order be placed on the file and copy of the order be sent to Computer Branch, RADC for uploading on Official Website.***

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**(AJAY KUMAR KUCHAR)**  
**ASJ/Special Judge (PC Act), CBI-09**  
**RADC, New Delhi : 05.10.2020 (SR)**

**CC No.46/19**  
**CNR No. DLCT11-000101-2019**  
**CBI v Dr. Ambumani Ramadoss & Ors.**

*Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/PHC dated 27.8.2020 of the Hon'ble High Court and Circular issued by Ld. Principal District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Modalities in respect of hearing and Duty Roster of the Judicial Officers bearing No.E-10927- 11013/Power/Gaz./RADC/2020 dated 30.8.2020 and Power Gaz./RADC/2020/E-15009-15097 dated 26.9.2020 respectively.*

05.10.2020 **(Proceeding through VC on CISCO WEBEX)**  
 Present: Sh. Pankaj Gupta, Learned Senior PP for the CBI.  
 A-1 Dr. Ambumani Ramadoss is absent.  
 Sh. Mukul Gupta, Learned Sr. Counsel with Sh. Tushar Gupta and Sh. P. K. Dubey, learned counsels for A-1 Dr. Ambumani Ramadoss.  
 A-2 K.V.S. Rao through VC.  
 A-3 Sudershan Kumar, A-4 Dr. J. S. Dhupia, A-5 Dr. Dipendra Kumar Gupta, A-7 S. K. Tongia and A-8 K. K. Saxena are absent.  
 A-6 S. S. Bhadoria is through VC.  
 Sh. Deepak Badhana, Sh. Nitendra Kumar and Sh. Rakesh Kumar Samrendra, learned counsels for A-6 S. S. Bhadoria.  
 A-9 Nithin Gothwal and A-10 Dr. Pawan Bhambani are absent.  
 Sh. Nitendra Kumar, learned counsel for A-8 K. K. Saxena, A-9 Nithin Gothwal and A-10 Dr. Pawan Bhambani

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Today, the matter was listed for arguments on Charge.

The impugned order of the Hon'ble High Court dated 29.7.2019

qua A-3 Sudershan Kumar, A-4 J. S. Dhupia, A-5 Dipender Kumar, A-7 S. K. Tongia and A-8 K. K. Saxena has been stayed by the Hon'ble Supreme Court.

Sh. Mukul Gupta, learned senior advocate for A-1 has completed his arguments.

A-2 K.V.S. Rao, has also partly argued the matter. However, at about 04.20 pm, due to connectivity issue, the matter could not be taken further. Hence, the matter is being adjourned for arguments on behalf of A-2 K.V.S. Rao. He has also made a request to permit him to file written synopsis with certain documents. His request is allowed subject to condition that written synopsis should not exceed more than 5/6 pages.

Matter is now listed for arguments on behalf of A-2 K.V.S. Rao on **09.10.2020 at 02.00 pm** and **14.10.2020 at 11.00 am**.

***The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com) with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.***

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(AJAY KUMAR KUHAR)  
Special Judge (PC Act)  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi: 05.10.2020 (SR)

[1]

**CC No. 48/2019**  
**CNR No. DLCT11-000107-2019**  
**CBI vs Dr. Keshav Kumar Agarwal & Ors.**

*Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/PHC dated 27.8.2020 of the Hon'ble High Court and Circular issued by Ld. Principal District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Modalities in respect of hearing and Duty Roster of the Judicial Officers bearing No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 and Power Gaz./RADC/2020/E-15009-15097 dated 26.9.2020 respectively.*

**05.10.2020 (Proceeding through VC on CISCO WEBEX)**

Present: Sh. Pankaj Gupta, Learned Senior PP for the CBI with Sh. Bijender Kumar, SP, CBI.  
A-1 Dr. K. K. Aggarwal through VC with learned counsels Sh. Abdesch Chaudhary and Sh. Amit Jaiswal.  
A-2 K. V. S. Rao through VC.  
A-3 Dr. Ambumani Ramadoss is absent.  
Sh. Mukul Gupta, Learned Sr. Counsel with Sh. Tushar Gupta and Sh. P. K. Dubey, learned counsels for A-3 Dr. Ambumani Ramadoss.  
A-4 Vindu Amitab is absent.  
Sh. Hassan Zubair Waris, learned counsel for A-4 Vindu Amitab.  
A-5 Dr. Sanjeev Kumar Rasania through VC with learned counsel Sh. Somiran Sharma.  
Sh. Rajesh Singh, learned counsel for the applicant  
Sh. J. K. Aggarwal.

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Today, Sh. Bijender kumar SP, CBI has submitted that they have made enquiry from the member of Inspection Team sent by the Ministry of Health Affairs to find out about the CD and one of them has informed that videography of the inspection was done but the said member is not aware whether the videography was part of the record. He has further informed that the department is taking steps for moving to the Hon'ble Delhi High Court for seeking further clarification with regard to the order dated 29.7.2019.

The CBI is impressed upon to expedite the process for compliance of the directions in the order of the Hon'ble Delhi High Court dated 29.7.2019.

The matter is stuck up at the same stage for quite some time and therefore, it is required that CBI should take steps quickly.

In view of the submissions made so above, the matter is adjourned to **20.10.2020 at 10.30 am** for further proceedings.

After the hearing was over the Reader of the court informed that at 02.45 pm an email has been received from the IO of the case at the official email ID of this court regarding compliance report alongwith another communications. Be taken on record.

AJAY KUMAR  
KUHAR

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AJAY KUMAR KUHAR  
Date: 2020.10.05  
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***The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com) with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty***

DL-00036

[3]

***Roaster and send copy of the order to Computer Branch, RADC  
for uploading on Official Website.***

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**KUMAR** KUMAR KUHAR  
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**KUHAR** 2020.10.05  
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**(AJAY KUMAR KUHAR)  
Special Judge (PC Act)  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi: 05.10.2020 (SR)**